

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/MP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K Singhal, Member

Shri A.S. Bakshi, Member

Date of Hearing: 9.4.2015

Date of Order : 14.5.2015

In the matter of

Petition under Regulation 111 read with 116 of the Central Electricity Regulatory Commission conduct of business regulations, seeking time extension for implementing the Commission's order dated 20.2.2014 in Petition No. 146/MP/2013 with I.A. 36/2013, in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (first amendment) Regulations, 2012 read along with Regulation 3 (e) of Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practice of O&M of transmission elements for ensuring security of the Southern Regional grid as well as the interconnected Indian grid.

And

In the matter of

Transmission Corporation of Telangana Limited (TS TRANSCO)
Vidyut Soudha, Khairatabad,
Hyderabad-82

....Petitioner

Vs

1. Southern Regional Load Despatch Centre
29, Race Course Cross Road
Bangalore-560 009

2. Southern Regional Power Committee,
29, Race Course Cross Road
Bangalore-560 009

..Respondents

Following were present:

Shri S. Chandra Mouli, AP TRANSCO



Shri S. Sreevasulu, AP TRANSCO
Ms. Anusha Das J, SRPC
Shri V. Suresh, SRLDC
Ms. Jayantika Singh, SRLDC

ORDER

The petitioner, Transmission Corporation of Telangana Limited (TS TRANSCO) has filed the present petition for seeking extension of time for complying with the Commission`s direction dated 20.2.2014 in Petition No. 146/MP/2013.

Background of the case:

2. As per the recommendations of Enquiry Committee, a third party protection audit in Southern Region was carried out and all constituents of SR agreed in-principle for implementation of the recommendations of the audit. Since, a number of recommended items were not implemented by the constituents of Southern Region, Southern Regional Load Despatch Centre (SRLDC) filed the present petition seeking directions to the respondents to ensure timely implementation of recommendations of Protection Audit with the following prayers:

"(a) Ensure Adequacy and healthiness of protection system in compliance with Regulation 3 (e) of the CEA (Grid Standards) in terms of IEGC regulation 5.2 (e);

(b) Form their own expert group in protection audit for periodic protection audit of the entire substation of 220 kV and above on continuous basis and discuss such protection audit reports in the Protection Co-ordination subcommittee of SR;

(c) Ensure different type (Principle of operation) and make of relays for Main-I and Main-II protection as well as different input for different protection schemes in a time bound manner on priority;

(d) Ensure proper and periodical preventive maintenance of transmission lines including RoW clearance, bush/jungle cutting etc., particularly in forest area adopting best O&M Practices;

- (e) Ensure dual source of supply for all the auxiliaries in substation;
- (f) Ensure availability of bus sectionaliser scheme in all the 200 kV/230 kV sub-station that may lead to Grid disturbance of category GD-I and above;
- (g) Ensure strict compliance of IEGC provision under clause 5.2 (r) in furnishing the detailed tripping report along with DR & EL printouts within 24 hrs of the occurrence of the event; and
- (h) Pass such further Order as this Hon'ble Commission may deem just and proper in the circumstances of the case."

3. The Commission, after hearing the parties, by order dated 20.2.2014 issued the following directions:

"27. We agree to the petitioner's contention that the linking implementation of protection audit/PCC recommendations with funding modality has resulted into implementing schedule becoming uncertain which is undesirable as the matter involves grid security. The petitioner has proposed to segregate the works of implementation in two Phases, namely Phase-I requiring immediate attention and Phase-II requiring timely implementation. Phase-I involves minor works such as revision of settings, replacement of numerical relays, implementation of bus-bar protection in critical 220 kV sub-stations etc. and Phase-II involves activities such as replacement of old breakers etc. which may require some time. **Accordingly, we direct the respondents to implement the works as mentioned in Phase-I and Phase-II by 1.5.2014 and 1.9.2014 respectively.** SRPC is directed to coordinate the protection setting issue and submit a report regarding implementation of Phase-I activities by 1.6.2014. SRPC is further directed to submit bimonthly status report for works mentioned in Phase-II to the Commission.

.....

"29. The petitioner has submitted that number of respondents are not complying with the provisions of Regulation 5.2 (r) of the Grid Code and the directions of the Commission. We administer a strong warning to the respondents to take all possible measures permissible under the Act and the Grid Code to provide data /information to RLDC and RPC for maintaining reliability and security of the grid. We also make it clear that failure in this regard will amount to non-compliance of the directions of this Commission and render the constituent liable for proceedings under Section 142 of the Electricity Act, 2003 and other relevant provisions. We also direct the petitioner and SRPC to coordinate and monitor the progress and compliance of Commission's directions and ensure compliance of Regulations 5.2 (r) of the Grid Code and report instances of non-compliance to the Commission."

4. In the meanwhile, erstwhile the State of Andhra Pradesh was bifurcated into two States, namely, Andhra Pradesh and Telangana with effect from 2.6.2014 in

accordance with Andhra Pradesh Reorganization Act, 2014. APTRANSCO was also bifurcated into two organizations and Transmission Corporation of Telangana State (TSTRANSCO) came into existence with effect from that date.

5. TSTRANSCO has filed the present petition seeking time for implementation of the remarks of protection audit.

Submission of the Petitioner:

6. The petitioner TSTRANSCO, has submitted that the Commission vide order dated 20.2.2014 had issued certain directions to implement the works of protection audit remarks in Phase –I and Phase –II by 1.5.2014 and 1.9.2014 respectively. Prior to the bifurcation, APTRANSCO had accorded approval on 4.4.2014 to carry out DPR works in 7 Nos. 400 kV substation and 18 Nos. 220kV substations initially under Phase-I. Subsequent to bifurcation of APTRANSCO into APTRANSCO and TSTRANSCO, the following fell under the scope of TSTRANSCO:

Phase-I : 3 Nos. 400 kV substation and 11 Nos. 220 kV substations
(Annexure-I of the petition)

Phase-II : 1 No. 400 kV substation and 30 Nos. 220 kV substations
(Annexure-II of the petition)

7. The petitioner has submitted that though TSTRANSCO is taking all necessary steps for implementation of the recommendations of SRPC, the remarks of protection audit could not be attended within stipulated time for the following reasons:

(a) Operation of model code of conduct after notification of general elections to Lok

Sabha and State Assembly, which affected the material procurement process;

(b) Reallocation of employees between Andhra Pradesh and Telangana and consequent segregation of files and works.

8. The petitioner has submitted the road map for implementation of DPR in protection audit phases I and II in TSTRANSCO as under:-

Phases	Activity	Time required
Phase-I	Arranging	9 months
	Coordinating	7 months
	Pursuing	3 months
Phase-II	Arranging	9 months
	Coordination	7 months

9. The petitioner has submitted that after taking into account the overlapping period of procurement, installation and reimbursement of expenditure of Phase- I works and allocation of funds for Phase-II works from PSDF, the total time required for completion of Phase-I works is 14 months i.e. up to 31.10.2015 and time required for completion of Phase –II works is 10 months from the date of completion of Phase-I works i.e. up to 31.8.2016. Accordingly, the petitioner has prayed for time up to 31.10.2015 in respect of Phase-I protection audit and up to 3.8.2016 in case of Phase-II protection audit.

10. During the course of hearing of the petition on 9.4.2015, the representative of the petitioner reiterated the submission made in the petition. The representative of SRLDC submitted that since the petitioner and other constituents of SR have initiated action on a number of items, it would be possible for them to complete both the Phase-I and Phase-II activities by December 2015. He further submitted that there is a need for verification of implementation status of present protection audit and for appropriate

directions for carrying out protection audit in future at regular intervals, say, once in two years. He further submitted that extension of time as prayed for by TSTRANSCO may be granted. Representative of SRLDC requested the Commission to clarify that implementation of the audit recommendations shall not be linked with the release of funds from PSDF. The representative of the Southern Regional Power Committee made similar submissions and supported the prayer of the petitioner for grant of time.

11. We have considered the submissions of the petitioner, SRLDC and SRPC and perused the averments in the petition. It is noted that the petitioner has already initiated actions for attending to the protection audit remarks covered under Phase-I & II. The petitioner has drawn detailed time line for implementation of the audit remarks. The petitioner's request for grant of time has been supported by the representatives of SRLDC and SRPC during the hearing.

12. Noting the submission of the petitioner, SRLDC and SRPC and considering the actions already initiated by the petitioner for implementation of works relating to protection audit, we allow time till 31.10.2015 and 31.8.2016 for implementation of Phase-I and Phase -II works respectively. The petitioner is directed to submit affidavit confirming the completion of phase I of protection audit remarks by 31.10.2015 and phase-II of protection audit remarks by 31.8.2016.

13. SRPC is directed to monitor the status of completion of remarks in these substations vis-à-vis protection audit remarks in Protection Coordination Sub Committee (PCSC) meetings. SRPC is further directed to coordinate the periodic protection audit to be carried out in Southern Region after deliberation in SRPC.

14. The Petition No. 83/MP/2015 is disposed of in terms of the above.

Sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

